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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. NO. 260/00573 OF 2014
Cuttack this the 22nd day of July, 2014

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)

.....
Manas Kumar Pradhan, aged about 20 years,
Son of Late Chaila Pradhan,
At Bidurbank, P.O.- Manapada,
PS- Brahmagiri, Dist- Puri.

...Applicant

(Advocates: M/s. B.Dash, C. Mohanta)

VERSUS

Union of India Represented through

1. Director General of Posts,
At- Dak Bhawan,
New Delhi .
2. Chief Post Master General,
Odisha Circle, At/PO-Bhubaneswar,
Dist-Khurda.
3. Senior Superintendent of Post Offices,
Puri Division,
At/PO/PS/Dist- Puri.

... Respondents

(Advocate: Mr. S. Barik)

ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. B.Dash, Learned Counsel for the Applicant, and Mr. S. Barik, Ld. Addl. CGSC appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. The applicant in this present O.A. filed under Section 19 of the Administrative Tribunals Act, 1985 challenges the order dated 12.10.2012

(Signature)

vide Annexure-A/6 rejecting his claim for compassionate appointment and for further direction to the Respondents to reconsider his case. It is the case of the applicant that his father, who was working as GDS MD, expired on 01.10.2011 while in service leaving behind his widow, a physically challenged daughter and two unemployed sons. The applicant, with all the relevant documents, applied for consideration of his case for appointment on compassionate ground, which having been rejected vide Annexure-A/6 dated 12.10.2012 on the ground that his case scored less than 50 merit points on a hundred point scale, putting forth his grievance and explaining the condition of the family he approached Respondent No.2 vide Annexure-A/7 dated 01.11.2013 for reconsideration of his case. Since the same did not yield any result, he has filed the present O.A. with the aforesaid prayer.

3. Mr. S. Barik, Ld. Addl. CGSC appearing for the Respondents, has no immediate instruction, if any such representation has been preferred by the applicant and the status thereof.

4. Since it is the positive case of the applicant that the representation preferred by him is still pending, without entering into the merit of the matter, I dispose of this O.A. at the stage of admission itself by directing Respondent No. 2 to consider the representation under Annexure-A/7 (if the same has been received and is still pending) and dispose of the same by way of a well reasoned order communicating the result thereof to the applicant within a period of 60 days from the date of receipt of copy of this order.

5. As agreed to by the Ld. Counsel for both the sides, copy of this order, along with copy of the O.A., be transmitted to Respondent No. 2 by



Speed Post at the cost of the applicant, for which Mr. Dash, Ld. Counsel for the applicant, undertakes to file the postal requisites by 28.07.2014.


(A.K.PATNAIK)
MEMBER(Judl.)

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